

FORM TMA-2

THE TRADE MARKS ACT,1999

Fee: Rs.1000 plus continuance fee specified in entry No.80 of the First Schedule.

Application for restoration of the name of a person in the Register of Trade Marks

Agents (see Rule 159)

(To be filed in triplicate)

I1.....of.....
.....

hereby apply for the restoration of my name in the Register of trade marks agents in which my name was entered under No..... My name was removed on..... under clause (b) of rule 157(1) of the Trade Marks Rules,2001.

All communications relating to this application may be sent to the following address in India:-

Dated thisday of20.....

Signature

Name of signatory in Letters

To,

Registrar of Trade marks,

The Office of the Trade marks Registry at 2.....